

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. 693/94.

Dt. of Decision : 11.7.94.

Mr. P. Shankar

.. Applicant.

vs

1. Union of India, Rep.  
by Asst. P.M.G. Dept.  
of P.O. of the Chief  
P.M.G., A.P. Circle,  
Hyderabad.1.

2. Director of postal services  
O/o P.M.G., Hyderabad Region,  
Hyderabad - 1.

3. Sr. Post Master,  
Hyderabad G.P.O. - 1.

4. Superintendent of Post offices  
Peddapalli Division -505 172.

.. Respondents.

Counsel for the Applicant : Mr. P. Papa Rao

Counsel for the Respondents: Mr. N.R. Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

I AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,  
VICE-CHAIRMAN I

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Heard Shri P. Papa Rao, learned counsel for the applicant and also Shri N.R. Devaraj, learned Sr. Standing counsel for the Respondents.

2. This OA was filed praying for setting aside the order dated 13-5-94 whereby the applicant on expiry of leave was transferred from Peddapalli to Nalgonda and for direction to the Respondents to take the applicant back to duty at Hyderabad in pursuance of the order dated 24-5-93.

3. While the applicant was working at Peddapalli, he was transferred to Hyderabad at his request. But it is stated for the Respondents that the said order was passed subject to the condition that the applicant should be relieved at Peddapalli after clearing the arrears. But instead, the applicant applied for medical leave for a week and 2 days and thereafter reported at GPO, Hyderabad by producing fitness certificate; after submittting that he was relieved at Peddapalli. It is also the case of the applicant that he was relieved from GPO, Hyderabad and instructed to report back to duty after clearing arrears at Peddapalli. Be that as it may, the applicant joined at Peddapalli and by order dated 13-5-94, the applicant was transferred to Nalgonda. It is stated for the Respondents that the applicant already cleared the arrears at Peddapalli and his transfer to Nalgonda is a routine one, and at present there is no vacancy at Hyderabad.

It is also stated for the applicant that he is still on medical leave.

4. We feel that in these circumstances it is just and proper to pass the following order:

The applicant has to report at Nalgonda in pursuance of the impugned order after expiry of his leave. Thereafter, he may make a representation requesting for transfer to Hyderabad and the same has to be considered by the concerned authority as and when any vacancy arises in Hyderabad.

5. The OA is disposed of accordingly.

No costs.

(R. RANGARAJAN)  
Member (Admn.)

(V. NEELADRI RAO)  
Vice-Chairman

Dated 11th July, 1994  
Open court dictation

NS

*Ambrish*  
Dy. Registrar (Jud1)

Copy to:-

1. ~~Mr.~~ The Assistant Post Master General, Department of P.O. of the Chief P.M.G., Union of India, A.P. Circle, Hyderabad-1.
2. Director of Postal Services Office of P.M.G. Hyderabad Region, Hyderabad-1.
3. Senior Post Master, Hyderabad, G.P.O.-1.
4. Superintendent of Post Offices, Peddapalli Division-506 17
5. One copy to Mr. P. Papa Rao, Advocate, 6-1-132/132 'B' Skandagiri, Secunderabad.
6. One copy to Mr. N. R. Devaraj, Sr. CGSC, CAT, Hyderabad.
7. One copy to Library
8. One spare.

kku.

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OF. 693/94

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGAKAJAN : M(I.D.M)

DATE: 11-7-1994

ORDER/JUDGMENT

M.A.No./R.A/C.A.No.

O.A.No. 693/94  
(T.A.No. ) (W.P.No. )

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

pvm

